

U
 at 14/1/94
 order/Judgment despatched
 to Applicant/Respondent (s)
 on 19/1/94

Re
 @
 2/1

Dated: 24-1-94

Shri G. K. Masand with Shri
 Y. R. Singh, Counsel for the applicant.
 Shri V. S. Masurkar, Counsel for the
 respondents.

The Applicant has filed
 rejoinder today, of which copy
~~of the same~~ ^{has been} made available to
 the respondents, who seek time
 for seeing instructions. Keep the
 case for admission hearing and
 hearing on interim relief on 2-2-94.
 Status quo order to continue
 till then.

M. R. Kolhatkar

(M. R. Kolhatkar)
 M(A)

Dated: 2/2/94

Sh. G. K. Masand with Sh. Y. R. Singh
 for the applicant. Sh. N. H. Gursakani
 with Sh. V. S. Masurkar for the respondents.
 Sh. Masand states that he does
 not wish to proceed with this
 application. The application is
 dismissed for want of prosecution.
 No order as to costs.

M. S. Deshpande
 V/C.

at 25/1/94
 Order/Judgment despatched
 to Applicant/Respondent (s)
 on 27/1/94

M. P. M. 92/94 per
 adding the Respondent,
 filed on 2-2-94.

Arpen
 28/1

2-2-94
 Order/Judgment despatched
 to Applicant/Respondent (s)
 on 9/2/94

2/2/94